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O.A.NO.496 OF 2007

ORDER DATED 06.12.07

**CORAM: DR.D.K.SAHU, MEMBER(JUDL.)
AND
SHRI C.R.MOHAPATRA, MEMBER(ADMN.)**

Heard Ms.C.Padhi,Ld.Counsel for the applicant. Mr.S.Mishra, Ld.ASC enters appearance on behalf of the respondents by filing appearance memo.

2. Applicant has been proceeded against for misconduct. The enquiry has since been complete; the matter is now pending consideration before the Disciplinary Authority for about last two years. Hence, Ms.Padhi, Ld.Counsel for the applicant submits that the government has issued executive instructions that normally within three months the Disciplinary Authority should dispose of the matter pending before them. Accordingly, the applicant had made representation before the concerned authorities but ^{to} no avail. So he has filed this application for a direction to the Disciplinary Authority Res.No.3 to take further action on the Inquiry Report.

3. Ld.Counsel for the respondents submits that disciplinary authority would dispose of the case within a short period. So, it is desirable to issue a direction to the respondents Disciplinary Authority to dispose of the same within two months in the interest of justice and equity.

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4. Accordingly, having heard both the parties, we direct the Res.No.3 i.e. Disciplinary Authority to dispose of the matter pending before him, within two months from the date of communication of this order.

5. The O.A. is, accordingly, disposed of. No order as to costs.

Chhat
MEMBER(ADMN.)

D. M. Ahire
MEMBER(JUDL.)

Order dated - 14/02/2008

Cosam:-
Hon'ble Dr. K. B. S. Rajan, Member(J)

Ad. counsel for both sides are present. Six weeks time is granted to the Respondents to comply with the orders. Let compliance report be filed on or before seven weeks.

M.A. 85/08 filed for time to implement the orders is allowed.

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Member(J)

True copies of
order dt 14.2.08
may be issued
to counsels for
both sides. 85/08
D. B. Rajan SO(CS)
18.2.08